श्री ओंकार लाल बेरवा : क्या उन के अन्दर इतनी अकल नहीं है कि जहां अकाल है वहां उन्हें जाना चाहिये ? आखिर क्या कारण था कि वह वहां नहीं गई ? क्या वहां पर पटरी उखाड़ने वाले नहीं थे ? पटरी उखाड़ने वाले राजस्थान के अन्दर भी हैं ।

अध्यक्ष महोदय : मैं मानता हूं कि राजस्थान में हैं बाकी यहां भी तो आ गये हैं ।

श्री म० ला० द्विवेदी : मध्य प्रदेश और राजस्थान में स्टारवेशन डैथ्स कितनी हुई और क्या यह सही नहीं है कि राजस्थान और मध्य प्रदेश छोड़ कर लोग बाहर गये हैं, यदि हां तो मैं जानना चाहता हूं कि माइगरेशन करने वालों की संख्या कितनी है और स्टारवेशन डैथ्स कितनी हुई हैं और उसको रोकने के लिये सरकार ने क्या प्रबन्ध किया है ?

Shri C. Subramaniam: To our knowledge there has been no starvation death. With regard to migration, I will not be able to give the figures immediately.

Shri M. L. Dwivedi: Will the Minister lay it on the Table of the House?

श्री विभूति मिश्र : राज्य सरकार या केन्द्रीय सरकार के अन्न गोदामों की हालत ऐसी है कि जो भी गल्ला वहां रक्खा जाता है वह सड़ जाता है और उस सड़े हुए गल्ले को पहले लोगों को बांटने के लिये दिया जाता है तो क्या केन्द्रीय सरकार उस दिशा में सुधार करने के लिए कोई माकूल इंतजाम सोच रही है ?

श्री हुकम चन्द कछवाय : नहीं सोचेगी ।

Shri C. Subramaniam: As a matter of fact, I myself visited some of these warehouses to find out the storage conditions. I can assure the hon. Member that the storage conditions have been considerably improved and they are quite satisfactory now.

Mr. Speaker: Next question.

श्री बागड़ी : यह अकाल की समस्या है हम लोग कब से खड़े हो रहे हैं लेकिन हमारे दल के किसी भी आदमी को सवाल नहीं पूछने दिया गया है ।

अध्यक्ष महोदय : यह डिस्कशन नहीं है बल्कि सवाल था और जिन माननीय सदस्यों के नाम दिये हुए हैं उन्हें बुलाया गया ।

श्री हुकम चन्द कछवाय : यह बड़ा महत्वपूर्ण सवाल है, लोग भूख से मर रहे हैं हमें सवाल पूछने दिया जाय ।

अध्यक्ष महोदय : आर्डर, आर्डर । नैक्स्ट क्वैश्चन ।

Issue of Tickets by Air-India without 'P' Forms

\+
*32. **Shri Warior:**
Shri Madhu Limaye:
Shri Kishen Pattnayak:
Dr. Ram Manohar Lohia:
Shri Eswara Reddy:

Will the Minister of **Transport, Aviation, Shipping and Tourism** be pleased to refer to the reply given to Starred Question No. 1727 on the 17th May, 1966 and state:

(a) whether the investigation into the alleged issue of tickets by Air-India without 'P' Form from the Reserve Bank of India has since been completed;

(b) if so, the findings thereof; and

(c) the action taken against Air-Indian officials found guilty in the investigation?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) investigations in some of the cases have since been completed, while in some cases they are still in progress.

(b) As a result of investigation, it has, so far, been established that at least in 55 cases the tickets were issued

without the proper 'P' form approval of the Reserve Bank of India.

(c) In respect of the 55 cases in which issue of tickets has been found to be irregular, Show Cause Notices are being issued by the Enforcement Directorate to the Air India and the officers of Air India responsible for the issue of such tickets.

Shri Warior: On a former occasion also the Minister was pleased to give the information that show-cause notice has been served already on the previous investigations. I want to know whether any proper action has been taken in prosecuting those officers who have been found guilty of this improper and irregular conduct.

Shri C. M. Poonacha: There have been two sets of cases which have come to our notice. One is the set of P forms where forgery was allged and another is a set of cases where valid P forms were not issued. In the first set of cases, the officer connected with that has been placed under suspension and further action is being taken by the Enforcement Directorate. In the other set of cases, show-cause notices have been issued and replies are being received, and further action will be taken on the basis of the replies received.

Shri Warior: Will it be not in the public interests to give the names of those officers who have been found guilty?

Mr. Speaker: Only one or two of them; how will it be in the public interests?

Shri Warior: They are important officers who are connected with the management of Air India International.

Mr. Speaker: If it will serve the public interest, I have no objection. Can he give the names of the officer under suspension?

Shri C. M. Poonacha: If you permit me, I have no objection.

Mr. Speaker: He may give the name; what is there?

Shri C. M. Poonacha: Mr. R. P. Kakshi, Station Manager, Bombay, has been placed under suspension.

श्री मधु लिमये : पिछली बार भी मैंने यह सवाल उठाया था । उस वक्त जवाब दिया गया था कि हम लोग जांच कर रहे हैं । अभी पी० आर० बख्शी साहब का उन्होंने नाम लिया । इस केस में बात यह हुई है कि उन्होंने जिस अफ़सर को गवाही देने के लिये बुलाया उस को इस्तीफ़ा देने की इजाजत एयर इंडिया इंटरनेशनल ने दे दी है और खुद चेयरमैन साहब ने रैलिस फर्म में उनको बड़ी अच्छी जगह नौकरी दी है । उस अफसर की चिट्ठी यह फोटो स्टैट कापी मेरे पास है यह उप्पल साहब की चिट्ठी है कांगा साहब के नाम से :–

"Kindly issue one ticket Bombay New York via Frankfurt, for Mr. L. V. Malvani. Keep office coupons in my tray at my table for P form regularisation on Monday. Thanks."

उसका कभी रैगुलराइज़ेशन नहीं हुआ । यह आफ़िसर एयर इंडिया से हट गया है और उसे रैलिस फर्म में एक बड़ी नौकरी दी गई है । तो मैं आप की इजाज़त से यह फ़ोटोस्टैट टेबुल पर रखता हूं [पुस्तकालय में रखा-देखिये संख्या ऐल टी-7106/66] और मांग करता हूं कि एयर इंडिया इंटर नेशनल में इतनी सड़ान हो गयी है कि न्यायिक और स्वतंत्र जांच के बिना यह सड़ान कभी ख़त्म नहीं होगी । तो मैं जानना चाहता हूं कि क्या मंत्री महोदय इस तरीके की न्यायिक जांच करने के लिए तैयार हैं ?

Shri Sanjiva Reddy: It is true it was brought to our notice by Mr. Madhu Limaye last time.

Mr. Speaker: The only question is whether the Government is prepared to investigate into the whole matter.

श्री मधु लिमये : इसकी रोशनी में, अध्यक्ष महोदय ।

अध्यक्ष महोदय : हां, इसकी रोशनी में ।

Shri Sanjiva Reddy: In this connection the Enforcement Directorate is going into it. About the crimes committed by them during their service with Air India, we shall certainly go into it. But if they have secured some appointment somewhere outside in private companies, I do not know whether the Government can do anything. (*Interruptions*).

श्री मधु लिमये : आप उनको सस्पेन्ड कर के जांच कराते, उनका इस्तीफा क्यों स्वीकारा ?

Shri Bade: Last time also when the same question was put, the same reply was given that notices were issued. I want to know when they received the replies to the notices and how long the case is pending with them.

Mr. Speaker: That was a diffferent thing. He said two sets of notices were issued.

Shri Bade: I understand that. One is about the forgery and the other is about 'P' Forms. I want to know when they issued the notices and when the replies were received.

Mr. Speaker: In the latter set of cases when were the notices issued?

Shri .C M. Poonacha: In April, 1966.

Shri Hem Barua: While on a previous occasion it was alleged on the floor of the House that a certain official of Air India had allowed his own sons to travel without 'P' Forms, we were told that the matter was enquired into. May I know who is this honourable officer who took this advantage of allowing his own son to travel without 'P' Form and how long would the Government take to bring this officer to book? He should have been suspended by now. Has he been suspended?

Shri Sanjiva Reddy: He has been suspended.

श्री मधु लिमये : पी० आर० पटेल को कहां सस्पेन्ड किया है, उनको तो तबादला हुआ है, उनको सिर्फ ट्रांस्फर किया है ।

Shri C. M. Poonacha: The alleged offence is by the same officer whose name I mentioned just now and who is under suspension. Secondly, the Enforcement Directorate of the Finance Ministry are now seized of the whole thing and they are going into it thoroughly. As far is this ministry is concerned, we are not directly concerned with this investigation.

Shri Hem Barua: I know you will agree with me when I say that he tries to shelve his responsibility....

Mr. Speaker: No; he has acknowledged it.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है । श्री हेम बरुआ का प्रश्न जिन अफ़सर के बारे में था वह पी० आर० बक्शी नहीं हैं, वह ऐअर इंडिया इंटरनैशनल के जनरल मैनेजर पी० आर० पटेल हैं उनको आप ने किसी दूसरे मंत्रालय में ट्रांस्फर किया है । आप जांच नहीं कराना चाहते हैं । यहां आई० सी० एस० का राज्य चल रहा है । कोई तब्दीली नहीं हुई है ।

श्री ओंकार लाल बेरवा : उनको राजस्थान में भेज दिया है ।

Mr. Speaker: The Minister said that one Mr. Bakshi has been suspended. Was he the same officer whose son travelled without 'P' Form?

Shri Sanjiva Reddy: Yes, Sir; his son was involved in this and he has been under suspension. No other information is with us.

Shri Surendranath Dwivedy: Is it Government's case that Mr. B. R. Patel is not involved?

Mr. Speaker: The question was whose son travelled. He says, it is Mr. Bakshi and not Mr. Patel.

श्री मधु लिमये : अध्यक्ष महोदय, मैं ने यहां सप्लीमेण्टरी डिमान्ड्स पर बोलते ए अपने भाषण में इसका उल्लेख किया है । बख्शी साहब का केस बिल्कुल अलग है । इस सवाल को टाला जा रहा है ।

अध्यक्ष महोदयः हम इस बहस में नहीं जा सकते ।

श्री मौर्यः दूसरी प्रकार की काननी शिकनी जो हुई है वह यह है कि बहुत से लोगों को 'पी' फार्म के बगैर एअर इंडिया ने विदेश यात्रा के लिये टिकट दिया और उनको जाने दिया । मैं जानना चाहता हूं कि उन लोगों में से कितने बड़ बड़े सरकारी कर्मचारी हैं, कितने बड़े बड़े उद्योगपति हैं और कितने बड़े बड़े नेताओं के सम्बन्धी हैं ।

अध्यक्ष महोदय : नेता की तारीफ कौन करेगा ।

श्री मौर्य : सत्ताधारी दल वाले ही नेता हैं ।

Shri C. M. Poonacha: Sir, out of the 317 cases that have been reported to have been the sases where regular 'P' Form clearances were not obtained, verifications have revealed that in the case of about 90 of those they belong to the exempted category of passengers who do not require a 'P' Form—namely, members of certain Government delegations, and things like that going on Government work. There were also about 40 or 45 of them who had regular 'P' Form clearances—that also has been established. With reference to 55 cases it has been found that the 'P' Form clearances were not there. On those cases now action is being taken with regard to the officers who were found responsible for this alleged offence.

श्री मौर्य : मेरा सवाल यह नहीं है । अध्यक्ष महोदय, या तो आप सवाल करने मत दीजिये, लेकिन जब सवाल हो जाये तो उसका उत्तर भी मिलना चाहिये । मेरा प्रश्न यह है कि जो लोग बगैर 'पी' फार्म के बाहर जाना चाहते थे और जिनको एअर इंडिया ने इजाजत दी उनमें से कितने बड़े बड़े सरकारी कर्मचारी हैं, कितने बड़े बड़े उद्योगपति हैं और कितने बड़े बड़े सत्ताधारी दल वालों के रिश्तेदार हैं ।

Mr. Speaker: Out of those 55 persons who travelled without obtaining 'P' Form clearances, how many were Government officials?

An hon. Member: Who are those persons?

Mr. Speaker: Order, order.

Shri Sanjiva Reddy: I think, Sir, if you will give us notice we will place a list of those names on the Table of the House if you so direct us.

Some hon. Members *rose.*

Mr. Speaker: Dr. Lohia.

Shri Hem Barua: Sir, I rise to a point of order.

Mr. Speaker: We have been able to do only three questions so far. Even now Points of Order obstruct me unnecessarily. What is his point of order?

Shri Hem Barua: Sir, the thing is this. On the admission of the Minister, 317 cases are of this irregular nature and there are 55 persons who are involved in it. It is alleged that most of them are officials. My point is this. This case has been pending for a long time. When 317 persons are involved in an irregularity of a very heinous character, for the Minister to come and tell us now that he would collect the information and place a list on the Table of the House at some distant date is something surprising....

Mr. Speaker: He has not understood the whole reply. The Minister said that out of 317 cases some of them could go without obtaining 'P' Form clearance.

Shri Hem Barua: Not that. Out of 317 cases he took a block of 90 cases and said that 90 could travel without 'P' Form clearance. 227 are still there who are guilty of irregular conduct. He is silent about them. He was only vociferous about the first 90.

Mr. Speaker: The Minister may clarify the position.

Shri C. M. Poonacha: Sir, I made it very clear that out of 317 cases which have been reported to be the cases coming under "no 'P' Form clearance", 90 belong to exempted categories, 45 had regular 'P' Form clearances and 55 have been found not to have regular 'P' Form clearances. There are still 132 cases which are being examined by the Enforcement Directorate.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है । उन्होंने गलत-बयानी की है । उन्होंने पहले . . .

अध्यक्ष महोदय: अगर यह बयान गलत है तो इस से कोई प्वाइंट आफ आर्डर अराइज नहीं होता । अगर गलत है तो मेम्बर साहबान के पास दूसरे तरीके हैं जिन को वह इस्तेमाल कर सकते हैं । अगर मिनिस्टर कोई बयान करता है और उस से मेम्बर साहब इत्तफाक नहीं करते, वह समझते हैं कि बयान गलत है तो उसके लिये और तरीके हैं, लेकिन प्वाइंट आफ आर्डर नहीं उठाया जा सकता ।

श्री म० ला० द्विवेदी : अध्यक्ष महोदय, मेरा भी एक प्वाइंट आफ आर्डर है । प्रश्न के घंटे में इतने प्वाइंट आफ आर्डर होते हैं कि प्रश्न का घंटा खत्म हो जाता है । जब सदस्य बोलने लगते हैं तो तीन प्रश्न भी नहीं हो पाते हैं । इसलिये प्रश्न के घंटे में यह सवाल नहीं उठाये जाने चाहियें ।

अध्यक्ष महोदय : अब आप बैठ जाइये । अगर मैं मेम्बर्स को बुलाता हूं तो गलती मेरी है ।

डा० राम मनोहर लोहिया : क्योंकि अफसरों ने व्यापारियों अथवा मंत्रियों और उनके रिश्तेदारों को 'पी' के सिलसिले में सुविधायें दी हैं और जब कभी इन अफसरों के खिलाफ कार्रवाई करने की मजबूरी हो जाती है तो ये लोग किसी व्यापारी की कम्पनियों में उससे भी ऊंची जगह पा जाते हैं, इसलिए क्या सरकार इस षड्यंत्र को तोड़ने के लिए कोई कदम उठाने की बात सोच रही है जिससे व्यापारियों, मंत्रियों और अफसरों के इस इकट्ठेपन को खत्म करके कोई न कोई नतीजा निकाला जा सके ?

Shri C. M. Poonacha: As the Enforcement Directorate themselves are engaged with the investigation part of it, we would like to wait till the investigations are completed and when actual offences are established necessary action will be taken. The Directorate of Enforcement would be very fair, so far as this matter is concerned, and there will be no such thing as providing a cover or shelter to any class of persons under any circumstances.

डा० राम मनोहर लोहिया : बड़े मंत्री श्री संजीव रेड्डी ने अभी अभी फरमाया है कि किसी कम्पनी में किसी ऐसे मुअत्तिल किये हुए अफसर को ऊंची जगह मिल जाती है, तो उससे हमारा क्या जाता है ? उस सम्बंध में मेरा सवाल था । जवाब हजरत जाने क्या दे रहे हैं ? कोई जवाब नहीं आया है । इसके बारे में आप जवाब तो दिलवायें । जहां ऐसी सूरत हो जाती है वहां निजी कम्पनियों में मुअत्तिल किये हुए अफसरों को जिन्होंने बदमाशी की होती है ऊंची जगह मिल जाती है और फिर मंत्री लोग कह देते हैं कि हमारा इससे क्या मतलब है ।

अध्यक्ष महोदय : मंत्री महोदय ने कह दिया है कि अगर निजी कम्पनी में किसी को जगह मिल जाती है तो हम उनको नहीं रोक सकते हैं । मैं और इसका क्या जवाब दिलाऊं ।

डा० राम मनोहर लोहिया : मैं पूछ रहा हूं कि क्या यह सरकार इसके ऊपर कोई कदम उठाने की सोच रही है, या यह सरकार

इस तरह से बिल्कुल देश को खत्म करती जाना चाहती है और देश को खत्म करने वाले तरीकों को ही अपनाती रहेगी, उनको ही चलाती रहेगी ?

अध्यक्ष महोदय : नैक्स्ट क्वेश्चन, डा० राम मनोहर लोहिया ।

डा० राम मनोहर लोहिया : मुझी को मेरे हाथों से मारेंगे आप ?

अध्यक्ष महोदय, आप खुद सोचें । जो सवाल होते हैं उनका जवाब तो आप दिलाया करें । अगर जवाब नहीं दिलवायेंगे तो ये मंत्री लोग तो जो चाहेंगे, कर लेंगे ।

अध्यक्ष महोदय : नैक्स्ट क्वैश्चन ।

Role of Panchayati Raj in Education

+

*33. **Dr. Ram Manohar Lohia:**
Shri Bagri:
Shri Kishen Pattnayak:
Shri Maurya:
Shri Madhu Limaye:
Shri Vishwa Nath Pandey:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of **Food, Agriculture, Community Development and Cooperation** be pleased to refer to the reply given to Starred Question No. 1358 on the 26th April, 1966 and state:

(a) whether the Education Commission has since submitted its recommendations on the role of Panchayati Raj Institutions in the field of education;

(b) if so, the main outlines thereof; and

(c) the action taken by Government thereon?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-6463/66].

(c) The recommendations are under consideration of Government.

डा० राम मनोहर लोहिया : क्या सरकार ने इस बात पर ध्यान दिया है कि पंचायतों के प्रतिनिधि लोग तो अधिकतर पिछड़ी और छोटी जातियों के होते हैं और सरकारी नौकर अधिकतर ऊंची जातियों के होते हैं और इसके कारण से जो असन्तुलन होता है या तोड़ होती है उससे द्वेष पैदा होता है और शिक्षा की पद्धति बिगड़ती है ? अगर ध्यान दिया है तो इसके बारे में सरकार ने क्या तरीका निकाला है ?

Shri Shinde: I do not agree with the submission made by the hon. Member. In fact, in Rajasthan a Committee went into this problem and that Committee noted with satisfaction that the transfer of primary education to panchayat samities has resulted in improvement of attendance of teachers, regular and proper disbursement of salaries, greater awakening of the public to the importance of primary education etc.

श्री रामसेवक यादव : असत्य बात कह रहे हैं । इससे इसका कोई सम्बन्ध नहीं है ।

Shri Shinde: But I may submit that this question deals with the Report of the Education Commission. It has recently been received and it would be taken into consideration by the Education Ministry. We are only concerned with the role of panchayati raj on this subject.

डा० राम मनोहर लोहिया : आप समझते हैं कि सवाल का जवाब आ गया है ?

अध्यक्ष महोदय : उन्होंने कहा है कि अभी रिपोर्ट आई है और वह कंसिडर हो रही है ।